

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical hearing)*

**ITEM No.10**  
**C.P. (IB) No.125/BB/2024**

**IN THE MATTER OF:**

M/s. Omkara Assets Reconstruction Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Kristal Infrastructure Ltd. ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 28.06.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Proxy Counsel

**ORDER**

1. Heard the Ld. Proxy Counsel for the Petitioner.
2. In compliance to the order dated 12.06.2024, the Petitioner has filed brief note vide diary no.3654 dated 25.06.2024, and the same is taken on record.
3. List the matter on **05.08.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Puja